



Government of Jammu and Kashmir
Finance Department
Civil Secretariat, Jammu/Srinagar.

Notification

Srinagar, the 4th of July, 2019

SRO 434 .- In exercise of the powers conferred by section 3 of the Jammu and Kashmir Motor Spirit and Diesel Oil (Taxation of Sale) Act, Samvat 2005 and in partial modification of notification SRO 456 dated 04-10-2018, the Government hereby direct that the rate of tax on sale of Diesel shall be levied as follows:-

"Sale price of Diesel per litre plus 16% tax minus Rs. 0.50 per litre".

This notification shall come into force w.e.f 05-07-2019.

By order of the Government of Jammu and Kashmir.

Sd/-

(Dr. Arun Kumar Mehta), IAS
Financial Commissioner,
Finance Department

Dated :04-07-2019

No. ET/Estt/03/2018

Copy to the –

1. All Financial Commissioners.
2. Principal Resident Commissioner, J&K Government, New Delhi.
3. Principal Secretary to Hon'ble Governor.
4. All Principal Secretaries to the Government.
5. All Commissioner/Secretaries to the Government.
6. Divisional Commissioner, Jammu/Kashmir.
7. Excise Commissioner, J&K.
8. Commissioner, State Taxes, J&K.
9. Director, Industries, Jammu /Srinagar.
10. Private Secretary to Advisor (S)/(K)/(G)/(SK) to the Hon'ble Governor.
11. Private Secretary to Financial Commissioner, Finance Department.
12. General Manager, Government Press, Jammu/Kashmir.
13. Government Order File/Stock File/incharge website.

(Dr. Aadil Fareed)
Deputy Secretary to the Government